

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R. Krishnamoorthy, Member**

**Petition No. 57/2008
(Suo-motu)**

In the matter of

Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawal schedule.

And in the matter of

Electricity Department, Administration of Daman& Diu, Daman **Respondent**

ORDER

As per the report received from Executive Director (SO & NRLDC), PGCIL, an amount of Rs.44.28 crore was said to be outstanding against the respondent, Electricity Department, Administration of Daman& Diu, on account of UI drawal as on 25.4.2008. The Commission, in its order dated 9.5.2008, had directed the respondent to show cause as to why action under appropriate provisions of the Electricity Act 2003 should not be initiated against it for recovery of outstanding UI dues along with interest.

2. The respondent has however not filed any reply to the show cause so far. However, as per the latest report received from WRLDC, an amount of Rs.22.08 crore as on 29.5.2008 was outstanding against it.

3. Considering that the respondent has partially liquidated the outstanding UI dues, we give another opportunity to the respondent to liquidate the amount of arrears.

4. We direct that the respondent shall take steps to liquidate the outstanding UI dues as on 29.5.2008 during the month of June 2008. This will be in addition to the timely payment of current UI dues, if any, as per the UI charges statement issued by WRPC secretariat. WRLDC is directed to apprise the Commission regarding the UI payment status of the respondent in the first week of July 2008.

5. Let us make it clear that the above directions for payment of UI dues through installments as permitted above will not entail any relaxation of provisions of the IEGC with regard to computation and payment of interest for the delay in making payments. It is further clarified that the foregoing is without prejudice to compliance by the respondent, of any other provisions of the Commission's regulations and the IEGC.

Sd/-
(R. KRISHNAMOORTHY)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

New Delhi, dated the 4th June 2008